

**DUTY ROSTER OF NORTH WEST DISTRICT FOR THE MONTH OF OCTOBER-2017**

The following Metropolitan Magistrates will work as Duty Magistrates for North-West District at Rohini Courts on the dates noted against their names. It is enjoined upon the Duty Magistrate to hold the trial of accused persons involved in petty cases and to attend to all the emergency matters such as recording of dying declarations etc. whenever such a matter is placed before them. They should be available at their residence on the day of duty after court hours. The Magistrate named stands deputed for the purpose of trial of demonstrators who may be arrested on the dates on which they are performing their duties. If fresh Traffic / STA Challans are filed during holidays, the same shall also be disposed off by the Duty Magistrate. On Sunday and other holidays they are required to reach court by 10:00 a.m. and remain there upto 5.00 p.m. or till the disposal of the entire remand and other misc. work, whichever is later. On working days, Duty Magistrates shall remain in the court till 5:00 p.m or till the disposal of the entire remand and other misc. work, whichever is later. Duty of Duty MM would commence at 10:00 am and would last till 10:00 am on the next following day. The Duty Magistrate would be assisted by his / her own staff.

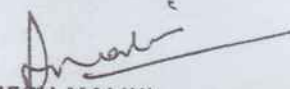
S/N	Name of the Magistrate	Working Days	Holidays	Room No
1	Sh. Ravinder Singh, Ld. MM, Flat No. 1303, Sanchar Vihar, CGHS Plot No. 15, Sec-4, Dwarka, New Delhi-110075	06.10.2017 07.10.2017 09.10.2017	01.10.2017 02.10.2017 15.10.2017	107
2	Ms. Pooja Aggarwal Ld. MM, AA-292, Shalimar Bagh, Near Fortis Hospital, Delhi-110088	03.10.2017 14.10.2017	04.10.2017 29.10.2017	112
3	Ms. Bhavna Kalia, Ld.MM, C-54 Fifth Floor Saket Court Complex, Delhi.	10.10.2017 11.10.2017	05.10.2017 08.10.2017	106
4	Ms. Shama Gupta Ld. MM, Flat No. A-69, Majlis Park, Azadpur, Delhi 110033.	12.10.2017 17.10.2017	18.10.2017 19.10.2017	102
5	Ms. Priyanka Rajpoot, Ld. MM, House No. 374, Sri Nagar, Street No.2, Shakur Basti, Delhi-110034	13.10.2017 16.10.2017		118
6	Sh. Anurag Thakur Ld. MM Flat No. 206, Residential Complex, Karkardooma Courts, Delhi.	23.10.2017 26.10.2017	20.10.2017 21.10.2017 22.10.2017	113
7	Sh. Rakesh Kumar-II, Ld. MM House No. B-6, 2 <sup>nd</sup> Floor, Delhi Govt. Administrative Flats, Model Town-I, Near Model Town Metro Station, Delhi.	24.10.2017 25.10.2017		218
8	Ms. Akanksha Vyas Ld. MM Flat No. 705, Karkardooma Court, Residential Complex, Delhi.	27.10.2017 28.10.2017 30.10.2017 31.10.2017		18

**Note**

1. It is enjoined upon the Duty Magistrate to hold the trial of accused persons involved in petty cases and to attend to all the emergency matters such as recording of dying declarations, recording of statement under Section 164 of Cr.P.C., TIP and inquests whenever placed before him. He shall be available at his residence after court hours.
2. The Duty Magistrate stands deputed for the purpose of trial of demonstrators. Challans (including those booked by Traffic Police/STA) filed during holidays, shall also be disposed off by the Duty Magistrate. On Sunday and other holidays the Duty Magistrate is required to reach court by 11:00 a.m. and remain there upto 5.00 p.m. or till the disposal of the entire remand and other misc. work, whichever is later. On working days, Duty Magistrates will not leave the court before 5.00 p.m.
3. On the specified day, duties would commence at 10:00 am and would last till 10:00 am on the next following day. The Duty Magistrate would be assisted by his / her own staff.



4. When any working day is declared holiday, the duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further orders.
5. It is impressed upon all M.M.s to remain available in their court and to perform their judicial work till 5 pm, including deciding remand and bail applications, recording of statements u/s 164 Cr P.C., conducting TIPs and signing of orders passed on the day, as also on warrants, for example, release warrants, remand warrants etc., and not to leave such work for the Duty M.M. of that day.
6. In case any Magistrate has to leave court before 5 pm due to unavoidable reasons he shall intimate the undersigned and the Duty Magistrate of the day of the said reasons before leaving the court. In absence of any such intimation, the Duty Magistrate would perform the work of the said Presiding Officer only after taking a written report from the Reader/Ahmad of the said Court about the unavailability of the Presiding Officer, which shall thereafter be sent to the undersigned.
7. The M.M.s deputed for duty on holidays, Second Saturday and Sundays and also members of the staff of their court who actually work on such days will be entitled to avail of special casual leave (Compensatory Leave) in lieu of duty performed on such day(s) as per rules. The Special Casual Leave (Compensatory Leave) of M.M.s shall be routed through and after the verification of the undersigned. The M.M.s while forwarding the application of the grant of such Spl. C.L.(Compensatory Leave) shall certify that the official concerned had actually worked on said particular day of duty. Applications for recording of statement under Section 164 of Cr. P.C. filed on holidays shall be dealt with by the Duty MM who shall record the statement himself. If the said magistrate is presiding over the trial court for the alleged offence he or she may defer recording of statement for the next date only subject to the consent of the person whose statement is to be recorded. The said consent shall be recorded in writing. In case the person whose statement is to be recorded is not agreeable to the deferring of the recording of the statement, the duty magistrate shall proceed to record the statement and may seek transfer of the police report as and when filed.
8. On holidays, the Duty Magistrate shall receive fresh cancellation reports, untraced reports and applications for disposal of case property of the police station(s) assigned to him, in addition to other work. It would not be obligatory for the police officers to secure the presence of the complainant/victim in the court as a condition precedent to filing of the police report and the Magistrate may, if deemed fit, secure the presence of the complainant or any other person by issuance of notice.
9. The Duty M.M. of the day is directed to dispose of the work listed in his/her court latest by 12:00 noon and reach at Video Conferencing Room, Rohini Courts, Delhi, from where he/she shall grant extension of Remand/Rehnumai to the undertrial prisoners lodged at Central Jail, Tihar, Delhi and Rohini Jail, Rohini, Delhi through Video Conferencing.
10. The Judicial Officers who are deputed as Duty Magistrates, if summoned for the day of such duty to appear as witness in a court located in the court complex other than the place of posting will send a formal request in advance to the court where he/she is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his attendance for that date, he may do so in the forenoon session under intimation to the undersigned (ref. S.O. issued by the Ld. Distt. & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz. Dated 20-10-1999).
11. In case of any emergency, if the Duty Magistrate is not available he/she will issue instructions to his/her Reader to send a formal request one day in advance for change of duty with another officer (to be contacted by the former himself) agreeing to perform duty in his/her place, to the office of undersigned. Such applications / requests shall be entertained and decided by the undersigned and in his absence, by the Sh. Devender Nain, Ld. ACMM.
12. Other duties of the Duty MM shall be as per the Link Roster.

  
(RAJESH MALIK)  
CHIEF METROPOLITAN MAGISTRATE,  
NORTH WEST DISTRICT, ROHINI, DELHI

No: 1712-1741/CMM/NW/Rohini/Delhi/2017.

DATED: 22.09.2017

Copy forwarded for information and necessary action to :

1. The Ld. District Judge & Sessions Judge, North West District, Delhi.
2. The Magistrates posted in North West District, Delhi.
3. The Secretary, DLSA, North West District, Rohini Courts, Delhi.
4. The Incharge, Facilitation Centre, Rohini Courts, Delhi.
5. The Secretary, Rohini Court Bar Association; Rohini, Delhi.
6. Law Officer, Tihar Jail, Delhi
7. The Chief Public Prosecutor (Outer).
8. The Chief Public Prosecutor (North West).
9. The D.C.P. (Rohini).
10. The D.C.P. (North West).
11. The Supdt. Rohini Jail, Delhi.
12. The Incharge Lock-up, Rohini Courts, Delhi.
13. The Incharge Cash Branch, Room No.18, Ground Floor, Rohini Courts, Delhi.
14. Reader, Video Conferencing Room, Rohini Courts, Delhi.
15. The Controlling Officer, Pool-Car, Rohini Courts, Delhi.
16. The Care Taker, Rohini Courts, Delhi.
17. Notice Board.
18. Website Committee, Rohini Courts, Delhi.

  
(RAJESH MALIK)  
CHIEF METROPOLITAN MAGISTRATE,  
NORTH WEST DISTRICT, ROHINI, DELHI